

LOK SABHA  
UNSTARRED QUESTION NO. 1319  
TO BE ANSWERED ON 30.07.2024

**REVIVAL OF NTC PARVATHY MILLS**

1319. SHRI N K PREMACHANDRAN:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state :

- (a) whether the Government proposes to conduct study regarding the utilization of land owned by NTC Parvathy Mills at Kollam, Kerala, if so, the details thereof;
- (b) whether the Government is considering the revival of NTC Mills, if so, the details thereof;
- (c) whether the Government has examined the possibility of effective utilization of Parvathy Mills land by the Union Government or Public sector institutions, if so, the details thereof;
- (d) the details of present status of the Court cases with regard to the land owned by NTC Parvathy Mills, Kollam;
- (e) whether the Government proposes to protect the interest of employees in NTC Parvathy Mills, Kollam, if so, the details thereof; and
- (f) whether it has come to the notice of the Government that the valuable land in the heart of Kollam city is kept idle, if so, the action taken thereon?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री पबित्र मार्घेरिता)  
THE MINISTER OF STATE FOR TEXTILES  
(SHRI PABITRA MARGHERITA)

**(a) to (f):** Parvathy Mills under National Textile Corporation (NTC) situated in Kollam was taken up for revival through Joint Venture (JV) route as per Board for Industrial and Financial Reconstruction (BIFR) approved scheme in the year 2008 (MS-08). NTC cancelled the MoU for JV agreement with the JV partner due to non-execution of definitive agreement. Subsequently, the matter was referred to Arbitration. However, the JV Partner filed a petition against the Arbitral order in the High Court of Delhi. The matter is sub-judice.

While the mill is not operational, full wages of all the employees of the mill had been paid upto March 2023. For subsequent period, full wages have been paid to the employees, who are engaged in essential services upto June, 2024 and for other employees of the mill, 50% of their wages have been paid until June, 2024.

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